



**Before the National Green Tribunal, Eastern Zone Bench,**

**Kolkata**

**Original Application No - 201/2024/EZ**

Tribunal on its own motion

Sajibur Rahaman

...Applicant

Versus

The State of West Bengal and  
others.

....Respondents

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SERIAL

646

16 JAN 2025

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**AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 5 i.e. DISTRICT MAGISTRATE AND COLLECTOR, MURSHIDABAD IN COMPLIANCE WITH THE DIRECTION OF THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA, DATED 03.10.2024.**

I, Rajarshi Mitra, son of Sri Manotosh Mitra, aged about 41 years, by faith-Hindu, by Nationality-Indian, by occupation-Service, presently working for gain as the District Magistrate and Collector, Murshidabad, PIN-742101, do hereby solemnly affirm and declare as follows:-

1. That I had made myself acquainted with the facts and circumstances of the instant case.
2. That this affidavit is being affirmed in compliance to the Solemn Order passed by the Hon'ble Tribunal on 09.01.2025.
3. The Hon'ble Tribunal directed Mr. Rajib Ray, to take steps for service of the affidavit of the District Magistrate, Murshidabad upon the Respondent Nos. 9 and 10 through the office the District Magistrate, Murshidabad.
4. The District Magistrate, Murshidabad was directed to file affidavit of service before The Hon'ble Tribunal.
5. That in accordance with the Solemn Order passed by the Hon'ble Tribunal on 09.01.2025, the office of the District Magistrate Murshidabad served the Affidavit dated 04.01.2025 of the District Magistrate along with the copy of Original Application No - 201/2024/EZ and copies of Solemn Order dated 09.01.205 have been served upon Respondent Nos. 9 and 10 through special



16 JAN 2025  
MD. KHAIRUL ISLAM  
Notary Public  
Govt. of West Bengal  
Regd.No.- 97/2002  
Berhampore, Murshidabad

messenger of this office vide Memo No: 05/(2)/HC/En, dated 14.01.2025.

(Copy of the service return enclosed, marked as Annexure R-1)

6. That the same has also been send through Block Development Officer, Beldanga - I Development Block for service upon Respondent Nos. 9 and 10 of this instant Original Application.

7. The statements made herein above in paragraph 01 to 06 are based on information derived from the record and which I belief to be true and is my humble submission before this Hon'ble Tribunal.

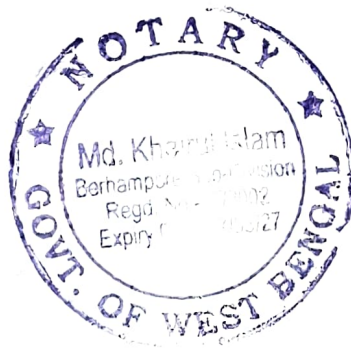
Identified by me

*NI*

16 JAN 2025  
Advocate

*Nafisa Islam*  
Advocate  
Berhampore Court  
Berhampore, Murshidabad

*Rajarshi Mitha*  
Deponent



Solemnly affirm before me on  
the.....day 16 JAN 2025  
by the deponent.....  
*Rajarshi Mitha*  
Identified by.....  
*N. Nafisa*  
.....Advocate/Self

*MDI*  
16 JAN 2025  
MD. KHAIROL ISLAM  
Notary Public  
Govt. of West Bengal  
Regd.No.- 97/2002  
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I, Rajarshi Mitra, son of Sri Manotosh Mitra, aged about 41 years, by faith-Hindu, by Nationality- Indian, by occupation-Service, presently working for gain as the District Magistrate and Collector, Murshidabad, PIN-742101, being the District Magistrate and Collector, Murshidabad, presently working for gain in Collectorate, Murshidabad, do hereby verify that the statement made in paragraphs no. 01 to 06 are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal. I sign this Verification this the 16<sup>th</sup> day of January 2025

*Rajarshi Mitra*  
 Verifier

Place: Benhampore

Date: 16.01.2025



OFFICE OF  
THE DISTRICT MAGISTRATE  
& COLLECTOR, MURSHIDABAD  
(HIGH COURT CELL)



New Administrative Building  
P.O.: Berhampore .  
Dist.: Murshidabad .  
PIN: 742101, West Bengal .  
e-mail : [highcourtcell.msd@gmail.com](mailto:highcourtcell.msd@gmail.com)

Memo No. 05/(2)/Hc/Ew

Dated 14/09/2025

To,

✓ 1) Humayun Kabir,  
S/O- Late Robiul Haque,  
Vill + P.O- Kapasdanga,  
P.S- Beldanga, Dist.-Murshidabad,  
Pin-742133.

2) Motibur Rahaman, Abdul Mannan Biswas,  
S/O- Late Robiul Haque,  
Vill + P.O- Kapasdanga,  
P.S- Beldanga, Dist.-Murshidabad,  
Pin-742133.

**Sub: Service of Affidavit of the District Magistrate, Murshidabad in compliance with the Solemn Order dated 09.01.2025 of the Hon'ble National Green Tribunal (Eastern Zone Bench) i.c.w O.A No. 201/2024/EZ, Kolkata.**

On 09.01.2025 the Hon'ble National Green Tribunal (Eastern Zone Bench) passed an Order inter alia stating that direction was given to Mr. Rajib Roy to take steps for service of Affidavit of the District Magistrate, Murshidabad upon the Respondent Nos. 9 & 10 through the office of the District Magistrate, Murshidabad.

In this perspective, complying the Soleman Order of the Hon'ble Tribunal " Affidavit of the District Magistrate " is being sent to the Respondent Nos. 9 & 10 of the instant Original Application no.201/2024/EZ. in the matter of Sajibur Rahaman -VS- The State of West Bengal & Ors. (Copy of Affidavit mentioned Supra and Order dated 09.01.2025 are Annexed herewith)

Furthermore, the photocopy of O.A. No.201/2024/EZ is also being sent to the above mentioned Respondents for their ready reference (Photo copy of the Original Application is Annexed herewith)

Enlo: As Stated.



*S. Kabir* 14/11/25

For District Magistrate & Collector  
Murshidabad.

Dated 14/09/2025

Memo No 05/(2)/Hc/Ew

Copy forwarded for information to:

1. Mr. Rajib Roy, Ld. Advocate, Hon'ble National Green Tribunal (Eastern Zone Bench), Kolkata.
2. The Block Development Officer, Beldanga-I Development Block, Dist.-Murshidabad, with request to serve the copy of the Affidavit of the District Magistrate, Msd, dated 04.01.2025 i.c.w O.A No. 201/2024/EZ. along with the copy of Original Application and the solemn order 09.01.2025, and to send the service return to the office of the undersigned within two days from the date of communication.

Enlo: As Stated.

*MD Motibur Rahaman*

*Motibur Rahaman* 14/11/25  
For District Magistrate & Collector  
Murshidabad.

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Advocate

Mr. Rajib Ray

National Green Tribunal,  
Eastern Zone Bench, Kolkata